

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1984/2019

Thursday, this the 11th day of July 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Andy Sehgal, aged about 34 years
(Assistant Public Prosecutor, GNCT of Delhi
Group B, Grade pay of 4800)
s/o Sh. Brij Mohan Sehgal
r/o H.No.39/B-6, Rohini Sector 5
New Delhi – 110 085

..Applicant

(Applicant in person)

Versus

GNCT of Delhi through
The Chief Secretary
Delhi Secretariat,
I P Estate, New Delhi – 110 002

..Respondent

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The prayer in the O.A. is virtually meaningless, inconsistent, elaborate and multiple. Rarely, we come across such an imperfect and ill drafted prayer. We find it difficult to entertain this O.A. with such a prayer. When the same was pointed out, the applicant, who appeared in person, sought permission of the Tribunal to withdraw the O.A. with liberty to file a fresh one.

2. We accord permission and dismiss the O.A. as withdrawn. It is left open to the applicant to file a fresh O.A. with a clear and precise prayer. He shall also consider the feasibility of maintaining the brevity of the file instead of dumping everything into it.

There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

July 11, 2019
/sunil/